

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF D. P. D. INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	D.P.D Industries Limited
2.	Date of incorporation of corporate debtor	20/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400PB2009PLC033380
5.	Address of the registered office and principal office (if any) of corporate debtor	MOTI BAZAR OUTSIDE HIRA MANDI FERROZEPUR PB 152002 IN
6.	Insolvency commencement date in respect of corporate debtor	06/11/2019
7.	Estimated date of closure of insolvency resolution process	03/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ANUP SOOD Regd. No. IBBI/IPA-003/IP- N000114/2017-2018/11218
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 185, Block-H, 5 th Floor, Spangle Condos, Old Ambala Road, Gazipur, Tehsil Dera Bassi, Mohali, Sahibzada Ajit Singh Nagar, Punjab-140603 Email- anupsood1954@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 185, Block-H, 5 th Floor, Spangle Condos, Old Ambala Road, Gazipur, Tehsil Dera Bassi, Mohali, Sahibzada Ajit Singh Nagar, Punjab-140603 Email- dpdcirp@gmail.com
11.	Last date for submission of claims	19.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: NOT APPLICABLE



Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Chandigarh, has ordered the commencement of a corporate insolvency resolution process of the D.P.D. Industries Limited on 6th November, 2019.

The creditors of D.P.D. Industries Limited, are hereby called upon to submit their claims with proof on or before 19/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional:
Date and place:

ANUP SOOD
8th November, 2019, Zirakpur

